

STATEMENT

Ministry of Labour		XV Session, 1995 of Tenth Lok Sabha		Date of Fulfilment										
Q.No.Date & Name of M.P(s)	Subject	Promise made	How fulfilled	Reasons for delay										
USQ.No. 4185 Dt.22.12.95 by Shri Astbhuja Prasad Shukla	Violation of EPF Act: Asking :- (a) whether various organisations under the Regional Provident Fund Commissioner, Delhi have to deposit huge amount with the authorities in respect of both the contributions; (b) if so, the details of outstanding amount to be collected, office-wise, under RPFC, Delhi; (c) whether any complaints against the officials of RPFC, Delhi have been received in regard to violation of PF Act; and (d) if so, the action taken by the Govt. in this regard?	The requisite information is being collected and will be laid on the Table of the House.	(a)&(b). The details of the outstanding EPF dues to be collected from various establishments by the RPFC, Delhi Office-wise are as given below :- <table border="1"> <thead> <tr> <th>Name of the Office</th> <th>Amt. of EPF dues as on 30.9.95. (Rs. in lakhs)</th> </tr> </thead> <tbody> <tr> <td>Regional Office, Nehru Place, Delhi</td> <td>2083.73</td> </tr> <tr> <td>Sub-Account Office, Janakpuri, Delhi</td> <td>14.30</td> </tr> <tr> <td>Sub-Account Office, Inder Lok, Delhi</td> <td>43.53</td> </tr> <tr> <td>Sub-Account Office, Laxmi Nagar, Delhi</td> <td>23.35</td> </tr> </tbody> </table>	Name of the Office	Amt. of EPF dues as on 30.9.95. (Rs. in lakhs)	Regional Office, Nehru Place, Delhi	2083.73	Sub-Account Office, Janakpuri, Delhi	14.30	Sub-Account Office, Inder Lok, Delhi	43.53	Sub-Account Office, Laxmi Nagar, Delhi	23.35	Collection of the information took time. Hence, the delay.
Name of the Office	Amt. of EPF dues as on 30.9.95. (Rs. in lakhs)													
Regional Office, Nehru Place, Delhi	2083.73													
Sub-Account Office, Janakpuri, Delhi	14.30													
Sub-Account Office, Inder Lok, Delhi	43.53													
Sub-Account Office, Laxmi Nagar, Delhi	23.35													
			(c) Yes, Sir. (d) The EPF organisation is making investigation into the complaints and has also initiated disciplinary proceeding against an Officer, as per the prescribed procedure.											

[English]

AI Engine Overhauling Division

1063. SHRI AMAR PAL SINGH :
SHRI ANANTH KUMAR :

Will the Minister of CIVIL AVIATION be pleased to state :

- (a) whether the Air India's Engine overhaul division has recently been shut down;
(b) if so, the details thereof;
(c) whether the services of employees therein are being utilised; and
(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) to (d). Approval of Air India Engine

Overhaul (Jet Shop) in category 'C' was withdrawn by the Director General of Civil Aviation between 21st May, 1996 and 6th June, 1996. During this period, services of the employees were utilised for activities not involving direct production.

Workers in Iron Ore Mines

1064. DR. KRUPASINDHU BHOI : Will the Minister of LABOUR be pleased to state :

- (a) the number of workers engaged in the iron ore mines in Orissa, Bihar, Karnataka and other Iron ore producing States;
(b) whether the Government propose to revise the wages of these workers and provide basic amenities for them;
(c) if so, the steps proposed to be taken in 1996-97 in that direction; and

(d) the efforts being made by the Government to save these workers from all kind of exploitation by their employers?

MINISTER OF LABOUR (SHRI M. AURNACHALAM):

(a) A statement showing the number of workers engaged in the iron ore mines in Orissa, Bihar, Karnataka and other Iron ore producing States is enclosed as statement-I.

(b) to (d). The Minimum Wages Act, 1948 stipulates that review/revision of Minimum Wages in the Scheduled employment should be undertaken at intervals not exceeding 5 years. The Central Government has last revised the minimum wages for this employment on 12.7.1994. There is also a provision of variable dearness allowance in the minimum wages. This variable component is linked to Index Number and is revised every six month. The last such revision made on 1-4-96.

The various labour laws relating to mine workers are being implemented vigorously.

A list of Welfare schemes formulated for the workers employed in iron ore mines is given in statement-II enclosed.

STATEMENT-I

Number of workers engaged in Iron Ore producing States

State	Average daily employment
<i>Iron Ore</i>	
India	43198
Andhra Pradesh	155
Bihar	6929
Goa	3609
Haryana	74
Karnataka	7186
Madhya Pradesh	11434
Maharashtra	553
Orissa	13129
Rajasthan	129

STATEMENT-II

List of Welfare schemes for Iron ore, Manganese ore Chrome ore Mines Workers

S.No. Name of the Scheme

1 2

Health :

1. Scheme for reservation of beds in T.B. Hospitals
2. Scheme for treatment of Mine Workers suffering from Mental diseases
3. Scheme for treatment of mine workers suffering from Leprosy

1

2

4. Scheme for Domiciliary treatment of mine workers suffering from T.B.
5. Maternity benefit scheme for female mine workers.
6. Re-imbusement of actual cost of treatment to mine workers suffering from Cancer
7. Grant of Financial assistance to mine workers for purchase of Spectacles
8. Scheme for payment of extra monetary compensation for sterilisation to mine workers.
9. Re-imbusement of expenditure as financial assistance to mine workers in respect of Heart Diseases.
10. Re-imbusement of expenditure as financial assistance to mine workers in respect of Kidney Transplantation
11. Scheme for payment of Compensation in case of Fatal and Serious Accident to mine workers
12. Scheme for providing artificial limbs to mine workers
13. Grant-in-aid to Iron Ore and Limestone and Dolomite Mines Managements for purchase of Ambulance Vans

Housing :

1. Build Your Own House Scheme
2. Group Housing Scheme
3. Type-I Housing Scheme
4. Type-II Housing Scheme.

Education :

1. Award of Scholarship to School/College going children of mine workers
2. Composite Scheme for Financial Assistance to the School going children of mine workers for supply of one set of dress, slates, note books and text books.
3. Assistance to mine owners for running Central Library.
4. Assistance for purchase of School buses to the mine managements
5. Assistance to the mine managements for maintenance of Libraries
6. Grant-in-aid for recognised schools in the Iron Ore Mining areas for purchase of furniture and equipment.
7. Mid-day meals scheme
8. Payment of incentives on passing final University Board examinations from High School onwards.
9. Scheme to provide incentive/financial assistance of Re. 1/- to female children of mine workers, on the basis of attendance in schools.

1	2
---	---

Recreation :

1. Organising Sports, Social, Cultural activities for mine workers.
2. Scheme to provide buses for transportation of mine workers.
3. Establishment of Audio Visual Sets/Cinema Vans/Exhibition of films.
4. Excursion-cum-study tours.
5. Supply of T.V. Sets.
6. Setting up of Multipurpose Institutes/Developed Multipurpose Institutes.
7. Setting up of Welfare Centres.
8. Grants to M.P. Is/D.M.P.Is./Welfare Centres.
9. Sports Grounds.
10. Holiday homes.

Water Supply :

1. Sinking of Wells.
2. Assistance to small mine owners.
3. Water Supply Scheme for big mines.

Allotment of STD/ISD/PCO's

1065. SHRI KODIKUNNIL SURESH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a large number of applications for allotment of STD/ISD/PCO's are pending with the Union Government from Kerala;

(b) if so, the number thereof during the last three years. District-wise. Category-wise;

(c) the number of application, pending for allotment District-wise. Category-wise; and

(d) the time by which these are likely to be cleared?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) to (d). The information is being collected and will be laid on the Table of the House as soon as possible.

Sub-Depot of FCI

1066. SHRI RAMESH CHENNITHALA : Will the Minister of FOOD be pleased to state :

(a) whether the Union Government have decided to stop sub-depot operations in certain headquarters of Taluka of Kerala w.e.f. July 1, 1996;

(b) if so, the reasons thereof;

(c) whether the Government of Kerala has requested the Union Government to review their decision due to the disruption of ration distribution; and

(d) if so, the steps taken by the Union Government in this regard?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) to (d). The Government of Kerala had taken a decision on 24th August, 1982 to take over the whole sale distribution of foodgrains including 17 sub-depot operations in the State. However the Government of Kerala is yet to take over the operation of these seventeen sub-depots.

After due notice, FCI had taken a decision to discontinue the sub-depot operations in Kerala from 1st July, 1996. However on a specific request received from the State Government, Government of India has advised FCI to continue these operations for a further period of six months from 1st July, 1996

National Commission for Minorities

1067. SHRI E. AHAMED : Will the Minister of WELFARE be pleased to state :

(a) whether the Government are aware that the National Commission for Minorities is functioning without sufficient number of members;

(b) if so, the steps taken by the Government to fill up the said posts;

(c) the number of reports submitted by the National Commission for Minorities during the last two years and the number out of them accepted by the Government; and

(d) the total amount provided to the National Commission for Minorities during the last three years?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b). With the completion of the tenure of the Chairperson and other Members of the National Commission for Minorities, by May-July, 1996 the matter regarding reconstitution of the Commission is under active consideration of the Government.

(c) The National Commission for Minorities has submitted two Annual Reports for the years 1993-94 and 1994-95. The recommendations made by the Commission in these reports are being examined

(d) The total amount provided to the National Commission for Minorities during the last three years is as under :

1994-95	Rs. 110.00 lakhs
1995-96	Rs. 138.00 lakhs
1996-97	Rs. 160.00 lakhs